

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
Criminal Appeal (DB) No.294 of 2020

Mangal Rajwar ..... Appellant

Versus

The State of Jharkhand ..... Respondent

-----

**CORAM : HON'BLE MR. JUSTICE H. C. MISHRA**  
**HON'BLE MR. JUSTICE RAJESH KUMAR**

-----

For the Appellant : Ms. Sweta Kumari, Advocate

For the State : Ms. Priya Shrestha, A.P.P.

-----

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

-----

05/ 25.03.2021 Two weeks' time, as prayed for, is allowed to the learned counsel for the appellant for removing the defects pointed out by the Office.

**(H. C. Mishra, J.)**

**(Rajesh Kumar, J.)**

R.Kr.